

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. NO. 618 OF 2009**

Friday, this the 11th day of September, 2009.

**CORAM:**

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER**  
**HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

1. Employees Provident Fund Pensioners' Association  
Kerala represented by its President - G Raghunathan  
Regional Provident Fund Commissioner (Retired)  
'Krishnendu' TC No.4/695  
Kowdiar, Trivandrum
2. C.V.Gopinathan Nair  
Enforcement Officer (Retired)  
Saroja Bhavan, Devaswom Lane  
Kesavadasapuram, Trivandrum ... Applicants

(By Advocate Mr. CSG Nair )

versus

1. Union of India represented by its Secretary  
Ministry of Labour  
New Delhi - 110 001
2. The Central Board of Trustees  
Employees Provident Fund  
Represented by its Chairman, New Delhi - 1
3. The Central Provident Fund Commissioner  
New Delhi - 66
4. The Regional Provident Fund Commissioner  
Pattom, Trivandrum - 4 ... Respondents

(By Advocate Mr.TPM Ibrahim Khan, SCGSC (R-1)  
Advocate Mr.N.N.Sugunapalan, Senior with Mr.S.Sujin (R 2 - 4 ) )

The application having been heard on 11.09.2009, the Tribunal  
on the same day delivered the following:

**ORDER**

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER**

When the case came up for admission today, counsel for applicants  
submitted that the applicants would be satisfied if a direction is given to the

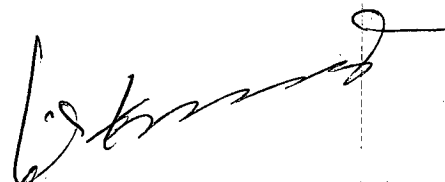
respondents to dispose of the Annexures A-10 to A-12 representations which are pending before them. Without going into the merits of the case, we dispose of this OA with a direction to 2<sup>nd</sup> respondent to consider Annexures A-10 to A-12 representations and also take into account the grounds raised in the OA and dispose of the same within two months from the date of communication of a copy of this order.

2. OA is disposed of accordingly. No costs.

Dated, the 11<sup>th</sup> September, 2009.



**K.NOORJEHAN**  
**ADMINISTRATIVE MEMBER**



**Dr.K.B.S.RAJAN**  
**JUDICIAL MEMBER**

VS